

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-24/2016
in
OA-747/2014
MA-649/2014**

New Delhi this the 27th day of May, 2016.

Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

1. Madan Mohan Bhatt,
S/o Late P.C. Bhatt,
R/o 25-F, Pocket-A1,
Mayur Vihar, Phase-III,
Delhi-110096.
2. Smt. Veenapani Banisingh
W/o Shri J.S. Mehra,
R/o L-161, Sarojini Nagar,
New Delhi-110023.
3. Jasvir Singh,
S/o Late Mohinder Singh
R/o C-274/4, Arjun Nagar,
S.J. Enclave, New Delhi-110029. Petitioners
(By Advocate: Shri Abhishek Tiwari for Sh. A.K. Trivedi)

VERSUS

1. Dr. Hasmukh Adhia,
Secretary,
Ministry of Finance,
Deptt. Of Revenue, Govt. of India,
North Block, New Delhi.
2. Shri A.K. Gupta,
The Chief Commissioer,
Central Excise Delhi Zone,
CR Building, I.P. Estate,
New Delhi. ... Contemnors/Respondents
(By Advocate: Sh. Sunil Ahuja)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, Sh. Abhishek Tiwari, proxy counsel for Sh. A.K. Trivedi learned counsel for the applicants, submits that in Writ Petition filed by the respondents against the orders of this Tribunal, they have given an

undertaking that they will not press the CP. In the circumstances, CP is closed. Notices issued to the respondents are discharged. However, the applicants are at liberty to avail their remedies if they are still having any grievances, in accordance with law once the WP is finally decided. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/